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O.A.458192  
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| Serial<br>No. of<br>Order | Date of<br>Order | Order with Signature  |
|---------------------------|------------------|---|
| ... 1                     | 9.9.92           | <p>of the statement. It is further directed that the petitioner need not join at Sambalpur till 18.9.1992 and since he is on leave, he will not be allowed to join in the office from which he has been transferred.</p> <p>2. Send a copy of this order the Opposite Party No.1 through a Special Messenger at the cost of the petitioner who would deposit Rs.40/- (in cash) in Cash Section which would remain in the suspense account to be paid to the peon who would carry the notice. A copy of this order be also made available to the counsel for both sides.</p> |
| 2                         | 17.9.92          | <p>As her order dated 17.9.92 passed in O.A.380/92.</p>   |
| 3.                        | 21.10.92         | <p>Counsel 27.10.92 for hearing on Re 161<br/>order dt 22.10.92 passed in O.A.380/92.</p>   |
| 4                         | 27.10.92         | <p>It was told to me that the Commissioner is being approached to solve certain problems of both the units and in case solved, this case may be come infructuous. Mr. Ray, learned Standing Counsel has no objection for an adjournment. Hence this case is adjourned to 27.11.1992 for hearing. Stay order to continue.</p>  |
|                           |                  | <p>km<br/>VICE-CHAIRMAN</p>   |